ITEM NO.1 COURT NO.7 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 121/2020

SABIT ALI @ SADIQ & ANR. Appellant(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

(IA No. 230799/2026 - EXEMPTION FROM FILING O.T. and IA No. 230798/2026 - GRANT OF BAIL)

Date : 14-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Appellant(s) : Mr. Divyesh Pratap Singh, Adv.
Mr. Pradeep Kumar Yadav, Adv.
Mr. P. Murugesan, Adv.
Mr. Aditya Yadav, Adv.
Mr. Taiyyab Khan Salmani, Adv.
Mr. Sanjeev Malhotra- 728, AOR

For Respondent(s) :
Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.
Mr. Piyush Chandel, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Signature Not Verified
Digitally signed by Deepak Gugnani
Date: 2026.10.14 18:32:24 IST
Reason:

I.A. No. 230798/2026

By way of this application, the

appellants/applicants seeks grant of bail[1] pending hearing of their appeal. As the appellants/ applicants have already undergone incarceration of over eight years and have raised a procedural but rather important issue for consideration in this appeal, we are of the opinion that they would be entitled to grant of bail at this stage.

The sentence imposed upon the appellants/applicants shall stand suspended and they shall be released on bail on such appropriate terms and conditions as may be fixed by the trial Court.

The application is, accordingly, disposed of.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)

1 In relation to Sessions Trial No. 31/1999 arising out of Crime/First Information Report No. 281/1998 dated 31.01.2008 registered with Police Station – Chauri, Dsitrict – Sant Ravidas Nagar, Bhadohi, Uttar Pradesh.